

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

AC. 23700
Date 09.12.2014

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LOK SABHA

Wednesday, 23rd March, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-15 A.M.

PAPER LAID ON THE TABLE

REPORT OF INDIAN GOVERNMENT DELEGATION TO 37TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

The Minister of Labour (Shri Khandubhai Desai): I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the Thirty-seventh session of the International Labour Conference held at Geneva in June 1954. [Placed in Library. See No. S-92/55.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FOURTH REPORT

Shri Kasiwal (Kota-Jhalawar): I beg to present the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move for leave to introduce a Bill to amend the Salaries and Allowances of Members of Parliament Act, 1954.

Mr. Speaker: The question is:—

"That leave be granted to introduce a Bill to amend the Salaries

and Allowances of Members of Parliament Act, 1954."

The motion was adopted.

Shri Satya Narayan Sinha: I introduce the BILL.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): May I make one request to you that you may please fix up the time for this small Bill on Friday at 2-30 P.M.? Half an hour is quite sufficient for this, and the non-official business will start from 3 P.M. and we shall sit till 5-30 P.M.

Mr. Speaker: I am afraid it will be too early just now to consider this point. Let the Bill first be circulated to the Members, let them know what the nature of the Bill is, and then we shall decide upon this. There should be no difficulty in fixing the time as the hon. Minister has suggested, but we shall do it at a later stage, after the Members have had occasion or opportunity to see the Bill.

Shri T. B. Vittal Rao (Khammam): They have already circularised to us that we shall sit till 5-30 P.M. on Friday, without the concurrence of this House or you. For the non-official business which has to be taken from 2-30 till 5 P.M. they have already sent circulars to us saying that we shall sit from 3 P.M. to 5-30 P.M. I do not know whether they have obtained your consent or concurrence.

Mr. Speaker: Generally, I try to have informal consultations with the House, but the Speaker has got the power of fixing the hours, and while individual Members are taking into consideration only individual disconnected items, the Speaker has to have a whole picture of the entire legisla-